

RAJYA SABHA

*Saturday, the 25th August, 1995/4th
Bhadra, 1917 (Saka)*

*The House met at eleven of the
clock*

The Vice-Chairman (Shri V.
Narayanasamy) in the Chair

PAPERS LAID ON THE TABLE

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY): Shri S.B. Chavan

THE MINISTER OF STATE IN
THE MINISTRY OF HUMAN
RESOURCE DEVELOPMENT
(DEPARTMENT OF YOUTH
AFFAIRS & SPORTS) AND THE
MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI MUKUL
WASNIK): Sir, I lay on the Table of
the House the Papers mentioned
against(interruptions)...

SHRI DIGVIJAY SINGH (Bihar):
Sir, has he taken his permis-
sion?...(interruptions)...

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY): I gave him per-
mission.

SHRI SUNDER SINGH
BHANDARI (Rajasthan); When?

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY): Okay. Mr.
Wasnik, you please stand up and say,
"I seek your permission." You please
say that.

SHRI SATYA PRAKASH
MALAVIYA (Uttar Pradesh): Mr.
Chavan has taken the permission, but
the point is whether Mr. Mukul Wasnik
has been authorised to lay the Papers
on behalf of Mr. Chavan. That is the
point.

SHRI MUKUL WASNIK: Sir, I seek
your permission.

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY): He sought the
permission of the Chair.
...(interruptions)...

Report (1994-95) of the National Human
Rights Commission, New Delhi and
Memorandum of action taken said on
the report

SHRI MUKUL WASNIK: Sir, On
behalf of SHRI S. B. CHAVAN: I lay
on the Table a copy each (in English
and Hindi) of the following papers,
under sub-section (2) of section 20 of
the Protection of Human Rights Act,
1993:—

- (i) Annual Report of the national
Human Rights Commission, New
Delhi, for the year 1994-95.
- (ii) Memorandum of Action Taken on
the Recommendations contained
in the Annual Report of National
Human Rights Commission for
the year 1994-95. (Placed in
Library, See No. LT. 313995)

Report and Accounts (1993-94) of Indian
Airlines and related papers

THE MINISTER OF CIVIL
AVIATION AND TOURISM (SHRI
GULAM NABI AZAD): Sir, I lay on
the Table:—

(I) A copy each (in English and
Hindi) of the following papers, under
sub-section (2) of section 37 and sub-
section (4) of section 15 of Air
Corporations Act, 1953:—

- (i) Annual Report of the Indian
Airlines, for the year 1993-94.
- (ii) Annual Accounts of the Indian
Airlines, for the year 1993-94,
and the Audit Report